

Office of the District & Sessions Judge, Saharsa.  
Dated, Saharsa, the 09<sup>th</sup> April, 2021.

Order No.- 28 /G.

In view of prevailing situation of pandemic of COVID-19 and two clerks of Civil Courts, Saharsa being infected by the same as well as recent steep rise of Corona Virus cases in Saharsa District, it is hereby ordered that henceforth, all the courts under the Judgeship of Saharsa shall run in Virtual Mode from 12-04-2021 in order to check further spread of the said virus among Officers, Staffs of Civil Courts, Saharsa Advocates and litigants.

The hearing of the matters shall be held through Video-Conferencing via "ZOOM App" and only most urgent matters such as bail, remand, release, injunction petition and other such urgent matters which in the discretion of the court concerned are required to be heard shall only be taken up by the courts.

The time-slot of different courts of the Judgeship for Virtual Court Room No.-1 and 2 to conduct court proceeding shall remain the same as mentioned in the Order No.-27/G dated 07.04.2021.

The office of the D.L.S.A, Saharsa shall remain functional during this period.

All the staffs of Civil Court, Saharsa are directed to follow social distancing at the workplace and abide by the directions relating to prevention of COVID-19 such as wearing face-mask, washing hands with soap at regular interval of time, using alcohol-based hand sanitizers etc to protect themselves from exposure to Corona Virus.

Further, petitions shall be submitted only through e-filing mode. The petitions received through e-filing will be listed after two days in Cause-List. The Judicial Officer will ensure to send a copy of the Advance Cause List of their own Court/in-Charge Court/successor Court to the system officer who will prepare a compiled Advance Cause-List and publish the same on the web-site of the Court for information to all the concerned.

The mode and process of e-filing will be the same as adopted vide this Office Order No.- 61/G dt. 08-04-2020 on the e-mail ID "[efiling.saharsa@gmail.com](mailto:efiling.saharsa@gmail.com)".


Filing of petition through physical mode shall not be accepted.  
No litigant shall be allowed to enter inside the Court premises.

The President and the Secretary, District Bar Association, Saharsa are requested to inform all the members of the Bar to co-operate with the Presiding Officers, staff and security personnels.

The aforesaid measures are meant to avoid congregation and to ensure minimum footfall in court premise to check the spread of Corona Virus.

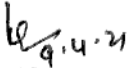
The Order No.-27/G dated 07.04.2021 is modified to the aforesaid extent and this order shall remain effective till further order.

Inform all the concerned.

  
(Vinod Kumar Shukla)  
District & Sessions Judge,  
Saharsa.

Memo No.- 1157-1189 /Dated, Saharsa, the 09<sup>th</sup> April, 2021.

Copy forwarded to the Principal Judge, Family Court/ ADJ-I/II/III/IV/V/Secretary, D.L.S.A./CJM/ACJM-I/II/III/IV/ SDJM/ the Munsif/ Sri Praduman Kumar, JM/ Sri N.K.Pandey, JM-cum-AM/ Sri Rajesh Kumar-VI, JM/ Sri R.K.Dubey, JM/ Sri Kumar Abhishek, JM/ Sri Ravi Kumar, JM/ Sri Satish Kumar, JM/ Sri K.K.Gupta, JM/ the Judge-in-Charge, Nazarat/ Copying Department/Record Room/ the Nodal Officer (Computerization), System Officer/ the P.P./G.P./D.P.O./ the District Magistrate/ the Superintendent of Police/ the Jail Superintendent, the Secretary, Bar Association, Saharsa for information.

  
Judge-in-Charge,  
Saharsa.